Amendment of Bonus Act

135. SHRI MANOJ BHATTACHARYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government are likely to amend the Bonus Act, 1964 to effect upward revision of the Bonus amount and to revise the eligibility criterion for the entitlement of Bonus;

(b) if so, the details thereof; and

(c) by when the amending Bill is proposed to be introduced in Parliament?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) to (c) A proposal regarding amendment to the Payment of Bonus Act, 1965 to enhance the calculation ceiling from Rs. 2500/- to Rs. 3500/- and eligibility limit from Rs. 3500/-. to Rs. 7500/- as recommended by the Second National Commission on Labour (NCL) is being examined while considering that the benefits of bonus are required to be extended to the employees of Public Sector undertakings (both Central and State), Central and State Governments and Autonomous Organisations besides Private Sector resulting in huge financial burden to the Government exchequer.

Recovery of Outstanding P.F. Deposits

136. SHRI S.S. AHLUWALIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that several unexempted organisations in the private sector and in public sector have been defaulting in depositing Provident Fund (PF) contributions with the statutory authorities;

(b) the State-wise details of number of defaultee organisations, togetherwith age-analysis of outstanding P.F. deposits in respective sectors; and

(c) the steps taken and/or contemplated for recovery of outstanding P.F. deposits from the defaultee organisations and protecting the interest of the employees?

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